

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3273 of 2020

Badhan Mahto **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Santosh Kumar Soni, Advocate
For the State : A.P.P.

02/09.09.2020 Heard Mr. Santosh Kumar Soni, learned counsel appearing for the petitioner and learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Complaint Case (Forest) No. 112/18.

It has been alleged that the accused persons had converted the forest land into a cultivable land.

Similarly situated co-accused persons have been granted anticipatory bail by this Court in A.B.A. No. 6918 of 2019.

Regard being had to the above, the petitioner, named above, is directed to surrender before the learned court below within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Bermo at Tenughat in connection with Complaint Case (Forest) No. 112/18, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)